

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-1309(PB)/2019**

**IN THE MATTER OF:**

Ms. Sangeeta Rustagi & Another  
v.

....

**PETITIONERS**

Rajesh Projects (India) Private Limited

....

**RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioners:

Mr. Gaurav Kakar, Mr. Shivam Thakur, Advocates  
in (IB)-1309(PB)/2019

Mr. Siddarth Joshi, Mr. Ambareen, Mr. Shiv  
Kumar, Advs. in (IB)-582(PB)/2019

Mr. Rudreshwar Singh, Mr. Anuj Prakash, Mr.  
Aditya V. Singh, Advs. in (IB)-951(PB)/2018

Mr. Jaswant Mann, Adv. in (IB)-1245(PB)/2019

Ms. Shantala Sankrit, Mr. Pradeep, Advs. in (IB)-  
1368(PB)/2019

Mr. Navin Kumar, Mr. Md. Faraz, Advs. in (IB)-  
1455(PB)/2019

Mr. Praveen Kumar, Adv. in (IB)-1560(PB)/2019

Ms. Sonika Sharma & Mr. Varun Jain, Advs. in (IB)-  
960(PB)/2019

Mr. Manish Jain, Mr. Sougata Ganguly, Mr. Hardik  
Jain, Advs. in (IB)-1827(PB)/2019

Mr. Sameer Rai, Adv. in (IB)-1305(PB)/2019

Mr. Nitin Kaushik, Adv. in (IB)-693(PB)/2019 & (IB)-  
1993(PB)/2019

For the Respondent:

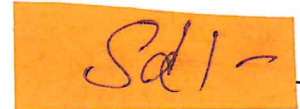
Mr. Vivek Kohli, Mr. Sandeep Buraria, Mr. Aman  
Anand, Mr. Mudit Gupta, Advocates

**ORDER**

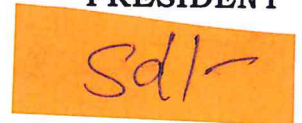
This order shall dispose of (IB)-1309(PB)/2019, (IB)-1102(PB)/2018, (IB)-582(PB)/2019, (IB)-951(PB)/2018, (IB)-1245(PB)/2019, (IB)-1368(PB)/2019, (IB)-1455(PB)/2019, (IB)-1560(PB)/2019, (IB)-960(PB)/2019, (IB)-1827(PB)/2019, (IB)-1305(PB)/2019, (IB)-1629(PB)/2019, (IB)-693(PB)/2019 & (IB)-1993(PB)/2019.



2. The necessity of going into the merit of the claim made by the petitioners in above mentioned petitions is obviated because in respect of the Corporate Debtor we have admitted another petition filed under Section 7 of the Insolvency and Bankruptcy Code, 2016 namely Babita Gupta & Ors. v. Rajesh Projects (India) Private Limited, [(IB) - 710(PB)/2019] vide a separate order pronounced today. As per the provisions of Section 11 of the Code, 2016 another Corporate Insolvency Process cannot be initiated against a corporate debtor that is undergoing a corporate insolvency resolution process. However, it is needless to add that the petitioners would be entitled to file their claim before the Insolvency Professional namely Mr. Gaurav Katiyar with the address D-32, East of Kailash, New Delhi-110065, Registration No. IBBI/IPA-001/IP-P00209/2017-18/10409 in accordance with law which shall be duly considered.
3. The office is directed to communicate a copy of the order to the Interim Resolution Professional, Financial Creditors/Operational Creditors and the Corporate Debtor immediately.
4. The above mentioned petitions are disposed of in the above terms.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

19.09.2019  
VINEET